

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**[Civil Writ Jurisdiction]**

**W.P.(C) No. 4309 of 2012**

Arjun Rai & Ors.

.... ..

Petitioners

Versus

Gaju Kuwar & Ors.

.. .. . Respondents

.....  
**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through :-Video Conferencing)**

For the Petitioners : None

For the Respondents :

.....

**05/ 07.09.2021.**

Nobody appears on behalf of the petitioners.

It appears from office note dated 04.09.2021 that defect nos.1 to 10 as pointed out vide stamp reporting dated 26.07.2012 have not been removed.

It appears that the Writ petition was listed before the Lawazima of Registrar (Establishment) on 11.10.2012, but defects have not been removed. Thereafter it was listed before the Lawazima of learned Registrar General on 17.07.2019, but no one appears on behalf of the petitioners.

Thereafter the Writ petition was listed before the co-ordinate Bench on 04.02.2020, but again no one appears on behalf of the petitioners. However, three weeks time was granted to remove the surviving defects.

Considering the same, learned counsel for the petitioners is granted two weeks' time to remove the surviving defects, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 27.07.2012.

Put up this case on 22.09.2021.

**(Kailash Prasad Deo, J.)**